Turnover) Amendment Rules, 1968, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956 :—

Papers laid

- (i) Notification G.S.R. No. 2017, dated the 14th November, 1968. [Placed in Library. See No. LT-2416/68]
- (ii) Notification G.S.R. No. 2018, dated the 14th November, 1968.[Placed in Library. See No. LT-2417/68]

## NOTIFICATION ISSUED UNDER THE CUSTOMS ACT, 1962

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 2058, dated the 23rd November, 1968 (in English), under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2418/68]

- 1. THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) HUNDRED AND TWENTY-THIRD AMEND-MENT RULES, 1968
- 2. THE CUSTOMS AND CENTRAL EXCISE
  DUTIES EXPORT DRAWBACK (GENERAL)
  HUNDRED AND TWENTY-FOURTH
  AMENDMENT RULES, 1968
- 3. THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) HUNDRED AND TWENTY-FIFTH AMEND-MENT RULES, 1968
- 4. THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) HUNDRED AND TWENTY-SIXTH AMEND-MENT RULES, 1968
- 5. THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) HUNDRED AND TWENTY-SEVENTH AMENDMENT RULES, 1968

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English) of the Ministry of Finance (Department of Revenue and Insurance) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) Notification G.S.R. No. 2059, dated the 23rd November, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-third Amendment Rules, 1968 [Placed in Library. See No. LT-2419/68].

- (ii) Notification G.S.R. N0.2060, dated the 23rd November, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Hundred and Twentryfourth Amendment Rules, 1968. [Placed in Library. See No. LT-2420/68]
- (iii) Notification G.S.R. No. 2061, dated the 23rd November, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-fifth Amendment Rules, 1968. [Placed in Library. See No. LT-2421/68]
- (iv) Notification G.S.R. No. 2062, dated the 23rd November, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Hundred and Twentysixth Amendment Rules, 1968. [Placed in Library. See. No. LT- 2422/68]
- (v) Notification G.S.R. No. 2063, dated the 23rd November, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Hundred and Twentyseventh Amendment Rules, 1968. [Placed in Library. See No. LT-2423/68]

## NOTIFICATION ISSUED BY THE MINISTRY OF FINANCE

SHRI JAGANNATH PAHADIA; Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 2064, dated the 23rd November, 1968 (in English), publishing a corrigendum to Government Notification G.S.R. No. 1874, dated the 19th October, 1968. [Placed in Library. See No. LT-2424/68]

## ANNUAL REPORT AND ACCOUNTS (1967-68) OF THE FERTILISERS AND CHEMICALSTRAVANCORE LIMITED AND RELATED PAPERS

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): Sir, on behalf of Shri K. Raghuramaiah, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each of the following papers:—

(i) Annual Report and Accounts of the Fertilisers and Chemicals Travancore Limited for the year 1967-68,